Corrigendum to the Public Announcement for the attention of the Shareholders of

BAYER DIAGNOSTICS INDIA LIMITED ("Target Company")

Registered Office: 589, Sayajipura, Ajwa Road, Baroda - 390 019, Gujarat, India

In connection with the Public Announcement ("**PA**") issued by J.P. Morgan India Private Limited ("**Manager to the Offer**"), on behalf of Siemens AG on July 3, 2006, pursuant to and in compliance with the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 1997 and subsequent amendments thereto (the "**Takeover Regulations**"), the shareholders of Bayer Diagnostics India Limited are required to note the following:

1. The schedule of activities set forth in the Corrigendum to the Public Announcement dated March 24, 2007 and the Letter of Offer dated March 27, 2007 has been revised. The revised schedule of activities should be read as follows:

	Time Schedule as per the Corrigendum to the PA dated March 24, 2007		Revised Time Schedule	
Activity	**Date**	**Day**	**Date**	**Day**
Public Announcement Date	July 3, 2006	Monday	July 3, 2006	Monday
Specified Date (for the purpose of determining the names of shareholders to whom the Letter of Offer would be sent)	July 7, 2006	Friday	July 7, 2006	Friday
Last date for a competitive bid	July 24, 2006	Monday	July 24, 2006	Monday
Date by which individual Letters of Offer will be dispatched to the shareholders	March 30, 2007	Friday	March 30, 2007	Friday
Offer Opening Date	April 6, 2007	Friday	**April 11, 2007**	**Wednesday**
Last date for revising the Offer Price/number of equity shares	April 16, 2007	Monday	**April 19, 2007**	**Thursday**
Last Date for withdrawal by shareholders	April 20, 2007	Friday	**April 25, 2007**	**Wednesday**
Offer Closing Date	April 25, 2007	Wednesday	**April 30, 2007**	**Monday**
Date by which approval/rejection would be intimated and the corresponding payment for the acquired equity shares and/or the share certificates for the rejected/withdrawn equity shares will be dispatched and/or credited to the beneficiary account in case of dematerialised equity shares	May 10, 2007	Thursday	**May 15, 2007**	**Tuesday**

2. A total payment of Rs. 668.94 (Rupees Six hundred sixty eight and Paise ninety four only), comprising of Rs. 629.45 as the Offer Price and Rs. 39.49 as interest, computed at the rate of 10% per annum for the period from September 29, 2006, the original scheduled date of payment of consideration to May 15, 2007, the revised scheduled date of payment of consideration (both days inclusive), will be thus made for each fully paid up equity share of the Target Company validly tendered and accepted under the Offer. Please refer to the Letter of Offer for details on Withholding taxes/Tax to be deducted at source (TDS).
3. The other terms and conditions of the Offer remain unchanged.

This Corrigendum to the Public Announcement (this "**Announcement**") is in continuation to the PA dated July 3, 2006, the Corrigendum to the PA dated August 12, 2006 and the Corrigendum to the PA dated March 24, 2007 and published in the Financial Express, Jansatta and Sandesh. A copy of this Announcement, the revised Form of Acceptance-cum-Acknowledgement and revised Form of Withdrawal will be sent to the Eligible Shareholders to whom the Letter of Offer has been posted. This Announcement should be read in conjunction with the PA and the Letter of Offer. Terms used but not defined in this Announcement shall have the same meaning as assigned in the PA and the Letter of Offer.

This Announcement is issued by the Manager to the Offer on behalf of the Acquirer. Siemens Diagnostics Holding II B.V. and Siemens AG accept full responsibility for the information contained in this Announcement. This Announcement shall also be available on SEBI's website at www.sebi.gov.in

Issued by: **MANAGER TO THE OFFER**

JPMorgan

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